

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH “B”, PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

ITA No.1100/PUN/2018

निर्धारण वर्ष / Assessment Year : 2014-15

Kailash Babulal Wani 925/A, Trikaya House, Deen Dayal Hospital Lane, Tukaram Paduka Chowk, F.C. Road, Pune – 411005 PAN: AACPW9291M	Vs.	ACIT, Circle-2, Pune
Appellant		Respondent

Assessee by None (withdrawal application)
Revenue by Shri Prathamesh J. Lawand

Date of hearing 19-10-2020
Date of pronouncement 19-10-2020

आदेश / ORDER

PER R.S.SYAL, VP :

This appeal by the assessee is directed against the order dated 27-04-2018 passed by the Commissioner of Income-tax (Appeals), Pune-3 in relation to the assessment year 2014-15.

2. Before us, the assessee has filed a letter dated 14-10-2020 seeking permission to withdraw appeal as he had applied for ‘Vivad Se Vishwas Scheme’ under The Direct Taxes Vivad Se Vishwas Act, 2020. The relevant contents of such letter, read as under :

“1) The above referred Appellant has filed an appeal before the bench on 18th June 2018. The same is pending as on the date of this application. Acknowledged copy of Form 36 is enclosed.

2. The appellant has decided to opt for the Vivad se Vishwas Scheme-2020 and accordingly uploaded the Form No.1 and 2 of the said Scheme on 21st March, 2020 bearing Receipt No.327925871210320. Copy of Form 3 is enclosed.

3. Accordingly, the Appellant prays Your Honour to permit him to withdraw the said appeal.”

3. On perusal of the above letter and having no objection from the side of Id. DR, we allow the request of the assessee to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 19th October, 2020.

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 19th October, 2020
GCVSR

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A), Pune-3
4. The Pr.CIT-2, Pune
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे
“बी” / DR ‘B’, ITAT, Pune
6. गार्ड फाईल / Guard file

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	19-10-2020	Sr.PS
2.	Draft placed before author	19-10-2020	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		

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